

475
CIT 518/93
(C)Serial
No. of
OrderDate of
Order

Order with Signature

Office note as to
action (if any)
taken on order

9

28.2.94

we have heard Mr. Deepak Nitroo, learned Counsel for the Peh. Wm. and Mr. U. B. Mahadeva, learned Standing Counsel. On the date of filing of the application the Peh. Wm. has been released from CIB to join in his parent department, i.e. CRPF. Therefore, we find no jurisdiction to determine the care of the Peh. Wm. Hence the Peh. Wm. is permitted to withdraw the petition to move the same in appropriate forum, if so advised.

A copy of the Order may be given to the Counsel for both sides.

App
10/6/94

Recd
10.6.94
A.O.S.

has recd m/s. Order Vice-Chairman

Dr
Member (A)